

ITEM NO.24

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20797/2023

(Arising out of impugned final judgment and order dated 05-07-2023 in FAO No. 48/2023 passed by the High Court Of Kerala At Ernakulam)

M/S. WIPRO ENTERPRISES LIMITED & ANR. Petitioner(s)

VERSUS

M/S. MARIYAS SOAPS AND CHEMICALS & ANR. Respondent(s)

(FOR ADMISSION and IA No.193046/2023-APPLICATION FOR PERMISSION)

Date : 25-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
M/S. Khaitan & Co., AOR
Mr. Jayant Mehta, Sr. Adv.
Mr. Ankur Sangal, Adv.
Ms. Pragya Mishra, Adv.
Mr. Kiratraj Sadana, Adv.

For Respondent(s) Ms. Swathi Hariprasad, Adv.
Mr. Amith Krishnan H, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the month of January 2024.

Notice will be served by all modes, including *dasti*.

Mr. Amith Krishnan H, learned counsel, who is present in Court on advance notice, waives service and accepts notice on behalf of the respondents.

Our attention is drawn to the impugned judgment as well as to Page 'M' of the list of dates and events in the present special

leave petition.

Till the next date of hearing, the respondents are restrained from using the trade mark/trade name "Chandra".

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR